

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/136/2016
NAME OF THE PETITIONER(S) : Serum Institute of India Limited & 5 Others
NAME OF THE RESPONDENT(S) : M/s Orchid Chemicals & Pharmaceuticals Ltd & 8 Others
UNDER SECTION : 397, 398, 402 & 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① SRIDHAR BHARATH
FOR Mrs. CHITRA NARAYAN

COUNSEL FOR PETITIONERS

S. Bharath

RANJANA - G
FOR PREETI MOHAN

COUNSEL FOR R9.

R. G.

R.R. Pradheep.
for. S. Sethuraman

Counsel for Respondent - 28.
(SBI).

Pradheep

Prayadavzhini

Keerthi K

Akhil Jain

Abhinav Parthasarathy

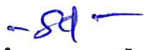
For T.R. Bhaskar

Counsel for Respondents
1 to 7

B. Adhnan

ORDER

Counsel for petitioner present. Counsel for respondents present. Counsel for R2 to R6 stated that an IRP is appointed to look into the affairs of the R1 company in another matter. Counsel for petitioner prayed for time to make submissions in relation to the status of the proceedings. Time is enlarged at request. Put up on 19.12.2017.


S Vijayaraghavan
Member (Technical)


K Anantha Padmanabha Swamy
Member (Judicial)

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